

MR. DEPUTY-SPEAKER: Subject to correction, the result* of the division is:

Ayes — 25

Noes — 123

The motion was negatived.

MR. DEPUTY-SPEAKER: Now I shall put all other cut motion moved to the vote of the House.

Cut motions Nos. 13 and 15 to 34 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Kerala on account for or towards defraying the charges during the year ending on the 31st day of March, 1983, in respect of the heads of demands entered in the second column thereof against Demand Nos. I to XLIV."

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges that will come in course of payment during the year ending the

31st day of March, 1982, in respect of heads of Demands entered in the second column thereof against:—

Demand Nos. I to III, V to XI, XIII to XXX, XXXII, XXXV to XLII."

The motion was adopted.

16.45 hrs.

KERALA APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1982

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of a part of the financial year 1982-83.

MR. DEPUTY-SPEAKER: Now, the question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of a part of the financial year 1982-83."

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce† the Bill.

I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of a part of the financial year 1982-83, be taken into consideration."

*The following Members also recorded their votes:

AYES: Shri D. P. Yadav and Shri Dhanik Lal Mandal;

NOES: Shri Zail Singh and Shri Rajesh Pilot.

* Published in Gazette of India-Extraordinary, Part II, section 2, dated 27-3-82.

†Introduced moved with the recommendation of the President.

MR. DEPUTY-SPEAKER: Now, the question is:—

“That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of a part of the financial year 1982-83 be taken into consideration.”

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, we shall take up Clause by Clause consideration of the Bill.

The question is:

“That clauses 2 and 3 and the Schedule stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. DEPUTY-SPEAKER: The question is:

“That Clause 1, the Enacting Formula and the Title stand part of the Bill.”

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB MUKHERJEE: I beg to move:

“That the Bill be passed.”

MR. DEPUTY-SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

KERALA APPROPRIATION BILL*,
1982

THE MINISTER OF FINANCE
(SHRI PRANAB MUKHERJEE): I beg

to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1981-82.

MR. DEPUTY-SPEAKER: Now, the question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1981-82.”

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce† the Bill.

I beg to move†:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the Services of the financial years and 1981-82 be taken into consideration.”

MR. DEPUTY-SPEAKER: Now, the question is:—

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1981-82, be taken into consideration.”

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we shall take up Clause by Clause consideration of the Bill.

The question is:

“That Clauses 2 and 3 and the Schedule stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

*Published in Gazette of India Extraordinary Part II, Sec. II, Dated 27-3-82.
Introduced/moved with the recommendation of the President.